

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

...

O.A. No. 1747 of 1994

Dated: 24.11.1994

Hon. Mr. S. Das Gupta, A.M.  
Hon. Mr. T.L. Verma, J.M.

Sri Jamil Ahmad son of Sri Yunus ,  
R/o 113/3, Babu Purwa, Labour  
Colony, Kanpur ... ... ... Applicant.

( By Advocate Sri K.N. Singh )

Versus

1. Union of India through the  
G.M. Norther Rly, Head Quarters  
Baroda House, New Delhi.
2. Divisional Railway Manager, Northern  
Railway, Allahabad.
3. Recruitment Board, Northern Railway,  
D.R.M. Office, Annexy Building,  
Nawab Yusuf Road, Allahabad.
4. Principal, Government Co Education  
Model School Behind I.P. College,  
Sankracharya Marg, Delhi. ... Respondents.

....

O\_R\_D\_E\_R

( By Hon. Mr. S. Das Gupta, Member(A) )

We have heard Sri K.N. Singh, learned counsel for  
the applicant and has carefully gone through the  
pleadings in the O.A.

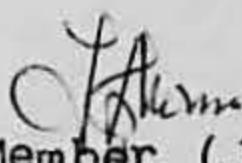
2. The applicant's case is that he was selected  
for appointment to the post of Commercial Clerk  
pursuant to the advertisement published on  
29.11.1993 by the Northern Railway Recruitment

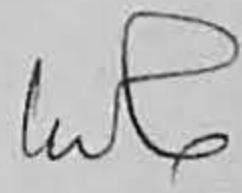
Board, Allahabad. He secured 24th position out of 40 candidates selected and after being declared fit in the medical examination, was required to report to the Principal of Government Co-Educational Model School, Delhi ( Respondent no. 4) for 2 years' vocational training. The G.M. Norther Railway (respondent no. 1 ) had addressed a letter dated 18.8.1994 to the respondent no.4 directing him to admit the applicant to the two years' job linked full time Railway Commercial Vocational Course endorsing <sup>letter</sup> a copy of the application to the applicant. However, when the applicant reported to the respondent no. 4, he was directed to join the course on 28.8.1994. When the applicant reported for joining, the respondent no. 4 <sup>had</sup> stated to have arbitrarily refused to allow the applicant to join the above course. It has been stated that the applicant thereafter approached the respondent no. 1 who again issued a fresh direction to the respondent no.4, <sup>but</sup> despite which, the applicant has not so far been allowed to join the course of training. This has led the applicant to approach this Tribunal.

3. We find from the pleadings <sup>that</sup> of the Railway authorities concerned who have been arrayed as

respondents in this application, have already issued directions to the respondent no. 4 to allow the applicant to join the vocational training course. It is, however, the respondent no. 4 who is allegedly <sup>refusing</sup> refusing the applicant ~~from~~ join the same. If any direction is to be issued by us in this case, the same must go to the respondent no. 4. However, it is clear from the pleadings in this case that the respondent no. 4 is ~~the~~ principal of an institution which is under the Delhi Administration and is, therefore, not amenable to the jurisdiction of this Tribunal.

4. The application is, therefore, not maintainable before us and is hereby dismissed. The applicant should, therefore, approach appropriate forum for the redressal of his grievance.

  
Member (J)

  
Member (A)

(n.u.)